



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 7TH DAY OF APRIL, 2026

PRESENT

THE HON'BLE MR. VIBHU BAKHRU, CHIEF JUSTICE

AND

THE HON'BLE MR. JUSTICE C.M. POONACHA

WRIT PETITION NO. 6414 OF 2026 (GM-RES)

BETWEEN:

COMMITTEE FOR PUBLIC
ACCOUNTABILITY (REGD)
HAVING ITS OFFICE AT
NO. 2, 1st FLOOR,
SHOPPING STREET
KUMARA PARK WEST,
SESHADRIPURAM ,
SERPENTINE ROAD
BANGALORE 560 020
REPRESENTED BY ITS PRESIDENT
SRI. SHIVAKUMAR S
MOB No.9901144990
EMAIL: CFPAGNESH@GMAIL.COM
AADHAR No. 673749689417
PAN: AVWPS7652M



...PETITIONER

(BY SRI. RAKESH B BHATT, ADVOCATE)

AND:

1. KANNADA UNIVERSITY HAMPI
VIDYARANYA, HOSAPETE,
VIJAYANAGARA DISTRICT,
REPRESENTED BY ITS VICE CHANCELLOR



2. H C SATYAN
FATHER'S NAME NOT KNOWN
TO PETITIONER
AGED MAJOR,
KARNATAKA INFORMATION COMMISSION,
3rd FLOOR, 3rd PHASE, M.S BUILDING,
DR. AMBEDKAR VEEDHI,
BANGALORE 560 001

...RESPONDENTS

THIS WP IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA R/W RULE 14(1) OF THE HIGH COURT OF KARNATAKA (PUBLIC INTEREST LITIGATION) RULES 2018 PRAYING TO ISSUE A WRIT OF CERTIORARI OR ANY OTHER WRIT OR ORDER AND SET ASIDE THE DECISION OF THE 1ST RESPONDENT IN CONFERRING NADOJA AWARD TO THE 2ND RESPONDENT AT THE 34TH ANNUAL CONVOCATION OF THE 1ST RESPONDENT UNIVERSITY TO BE HELD ON 24/02/2026 (ANNEXURE-B).

THIS PETITION, COMING ON FOR PRELIMINARY HEARING, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. VIBHU BAKHRU, CHIEF JUSTICE
and
HON'BLE MR. JUSTICE C.M. POONACHA



ORAL ORDER

(PER: HON'BLE MR. VIBHU BAKHRU, CHIEF JUSTICE)

1. The petitioner has filed the present petition as a Public Interest Litigation *inter alia* praying as under:

"a) Issue a writ of Certiorari or any other writ or order and set aside the decision of the 1st Respondent in conferring NADOJA award to the 2nd Respondent at the 34th Annual Convocation of the 1st Respondent University to be held on 24.02.2026 (**Annexure C**).

b) In the event, the 1st Respondent has conferred NADOJA award to the 2nd Respondent at the 34th Annual Convocation of the 1st Respondent University to be held on 24.02.2026, direct the 1st Respondent to withdraw the award conferred on 2nd Respondent.

c) Direct the 1st Respondent to check and verify the criminal antecedents or pendency of criminal cases before conferring NADOJA award.

d) Pass such other order as this Hon'ble court deems fit in the interest of Justice and Equity."

2. It is apparent that the award has already been conferred on respondent No.2 and therefore, the relief to interdict granting the award at the convocation does not survive.

3. We are unable to accept that any interference by this Court is warranted by the decision made by the respondent No.1 University - which is an independent University for conferring of an award on



any person. Neither any fundamental nor statutory rights of the petitioner or any class of persons have been violated.

4. In view of the above, we decline to entertain the present petition and the same is dismissed.

**Sd/-
(VIBHU BAKHRU)
CHIEF JUSTICE**

**Sd/-
(C.M. POONACHA)
JUDGE**

BS - List No.: 2 SI No.: 12